

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.03
I.A.No.316/2024 in
C.P.(IB) No. 13/BB/2024

IN THE MATTER OF:

M/s. Vistra ITCL (India) Ltd. ... Petitioner
Vs.
M/s. Seista Hospitality Services Ltd. ... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 23.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Abhijit Atur
For the Respondent : Shri Ajay Rao

ORDER

I.A. No.316/2024

1. This Application has been filed by M/s. Siesta Hospitality Services Ltd. seeking to condone the delay of 03 days in filing the Statement of Objections and permit the Respondent in the main Petition to file his Statement of Objection.
2. Heard the Ld. Counsel for the Applicant.
3. In the circumstances, and for the reasons mentioned in the application, the instant I.A. is allowed by condoning the delay the delay of 03 days in filing the Statement of Objections in the main Petition. Accordingly, the Statement of Objections vide diary no.00533 dated 18.03.2024 is taken on record.
4. **Accordingly, I.A. No.316/2024 is hereby disposed of.**

C.P.(IB) No.13/2024

1. Heard the Ld. Counsels for the Parties.
2. List the matter on **27.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)